

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 3/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 5.08.2016

NAME OF THE COMPANY: SFIO V/s. Deccan Chronicle Holding Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. AMAR GUPTA	ADVOCATE	RESPONDENT No. 35	
2.	MR. DIVYAM AGARWAL	ADVOCATE		
3.	KAMAL SHANKAR	Advocate	R-19	
4.	Deepmala Indora	Ad (Law)	SFIO	
5.	Lokesh Sukhwani	Law Consultant	"	
6.	Kunal Dubey	Adv	R-39 & 40	
7.	Jasmeet Singh	C.R.S.C	VOI/SFIO	

Order

Ld. Counsel for Respondent No. 19 does not wish to press application (CA 56/PB/2016) and seeks liberty to obtain information from the appropriate forum. The application is dismissed as not pressed and liberty is granted in terms of the prayer made.

2. It has been stated on behalf of Respondent No. 30 that his CA 110/2015 be treated as reply of Respondent No. 30. We order accordingly. Ld. Counsel for Respondents No. 35, 39 & 40 have stated that they have also filed their reply.

P.T.O.

3. On behalf of the Petitioner, a request has been made to file rejoinder to the aforesaid replies. Let the rejoinder be filed by the Petitioner within three weeks, with a copy in advance to the Counsel opposite.
4. The other Respondents have not filed their reply. Let the reply by other Respondents be filed within three weeks by each one of the respondents. Since the matter is pending since 2014, no further time for filing reply shall be granted.
5. The Petitioner and the Respondents should also file the additional set of Paper Books within one week as per orders issued by NCLT.

List for further consideration on 19.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

5th August, 2016
(P.K. Sud)